

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

Item No. 430

CA/336/ND/2019 in CP/129/ND/2019

IN THE MATTER OF:

Smt Prem Kaur	...	Applicant
Versus		
M/s Dee Tee Electronics India Pvt Ltd & Ors.	...	Respondent

Under Section 241-242 of the Companies Act, 2013.

Order delivered on 16.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. H. K. Chaturvedi, Mrs. Anjali Chaturvedi, Ms. Sagar Chaturvedi, Ms. Megha Chaturvedi, Mr. Ramaditya Jadon, Advs.
For the Respondent	: Mr. SP Singh Chawla, Mr. S Shishir, Advs

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **03.09.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)